

IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI
COURT – IV

ITEM No.404
IB/563/ND/2022

IN THE MATTER OF:

M/s. Shri Bhagwan Projects Pvt. Ltd.	...	Applicant
Versus		
M/s. Supertech Township Projects Ltd.	...	Respondent

Order under Section 9 of IBC, 2016.

Order delivered on 16.01.2023

Coram:

MR. P.S.N. PRASAD,
HON'BLE MEMBER (JUDICIAL)
DR. BINOD KUMAR SINHA,
HON'BLE MEMBER (TECHNICAL)

PRESENT:

For the Applicant :
For the Respondent :

ORDER

No one is present on behalf of the applicant. From the last order dated 09.01.2023, it transpires that Counsel for the Operational Creditor has submitted that he has filed a withdrawal application in this matter. However, the same has not appeared/reflected on e-portal of the Tribunal. Therefore, let notice be served on the Operational Creditor/Counsel for the Operational Creditor to appear before this Tribunal on the next date of hearing i.e. 17.02.2023.

Sd/-
DR. BINOD KUMAR SINHA
MEMBER (TECHNICAL)
Mukesh

Sd/-
P.S.N. PRASAD
MEMBER (JUDICIAL)

IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI
COURT – IV

ITEM No.7

New IA/405/ND/2023 IN IB/563/ND/2022

IN THE MATTER OF:

M/s. Shri Bhagwan Projects Pvt. Ltd.	...	Applicant
Versus		
M/s. Supertech Township Projects Ltd.	...	Respondent

Order under Section 9 of IBC, 2016.

Order delivered on 19.01.2023

Coram:

**Mr. P.S.N. PRASAD,
HON'BLE MEMBER (JUDICIAL)**

**DR. BINOD KUMAR SINHA,
HON'BLE MEMBER (TECHNICAL)**

PRESENT:

For the Applicant	: Mr. S.N. Pandey, Adv.
For the Respondent	: Mr. Anurag Kumar, Adv.

ORDER

IA/405/ND/2023

This is an application filed under Rule 11 of IBC, 2016 seeking permission to withdraw Section 9 application bearing CP IB/563/ND/2022. The Ld. Counsel for the petitioner is present and submitted that the Corporate Debtor and the Operational Creditor have amicably resolved the matter. The present application for withdrawal of the CP IB/563/ND/2022 is allowed. The matter is dismissed as withdrawn in terms of Rule 8 of IBC (Application to Adjudicating Authority) Rules, 2016.

The case folder and connected papers be consigned to the record room. Ld. Counsel for the Corporate Debtor has participated through virtual mode and Ld. Counsel for the Operational Creditor is present in person at the time of hearing of the matter.

Sd/-
DR. BINOD KUMAR SINHA,
MEMBER (TECHNICAL)

Sd/-
P.S.N. PRASAD,
MEMBER (JUDICIAL)